

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5388/2019

(Arising out of impugned final judgment and order dated 13-03-2019 in CRLA No. 2250/1988 passed by the High Court Of Judicature At Allahabad)

RAFAL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.92532/2019-EXEMPTION FROM FILING O.T.)

Date : 05-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Sanjay Kumar Dubey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice limited to the quantum of sentence only.

List after four weeks.

In the meanwhile, the learned counsel for the petitioners is permitted to serve copy of the Special Leave Petition on the Advocate-on-Record for the State.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER